

RATIFIED MINUTES
DIRECTORATE GENERAL OF FOREIGN TRADE

(DES-II SECTION)

MINUTES OF THE NORMS COMMITTEE-II MEETING NO. 10/81 SCHEDULED TO BE HELD ON 07.06.2011 BUT ACTUALLY HELD ON 29.06.2011.

The Meeting No. 10/81 of Norms Committee-II was held on 29.06.2011 for the licensing year 2011-2012 under the Chairmanship of Sh. Hardeep Singh, Joint Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorisations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2009-2014. The following members were present in the meeting:-

<u>S.No</u>	<u>Name of the representatives & their Designation</u>	<u>Deptt.</u>
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| 1. | Shri B.D.Ghosh, Addl I.A. | M/o Steel |
| 2. | Shri. S.K.Jain, Sr.D.O. | DIPP |
| 3. | Shri K.K.Funda, AD | MSME |
| 4. | Ms. R.L.Devi, DDG | DGFT |
| 5. | Sh Raman Kumar, FTDO | DGFT |

1	Case No.:38/27/81-ALC2/2009	Party Name:TATA BP SOLAR INDIA LTD.	Meet No/Date:10/81-ALC2/2011 07.06.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00220/AM10/	RLA File :07/24/040/00025/AM10/	Lic.No/Date:0710064531 05.05.2009	Defer Date:19.07.2011
	Decision : NC observed that the case is under examination of MNRE. The case stands deferred and to be relisted on 19.07.2011.			

2	Case No.:17/50/81-ALC2/2009	Party Name:ASTRA MICROWAVE PRODUCTS LTD.,	Meet No/Date:10/81-ALC2/2011 07.06.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00486/AM10/	RLA File :09/24/040/00065/AM10/	Lic.No/Date:0910039054 24.08.2009	Defer Date:19.07.2011
	Decision : The committee observed that the comments from SCOMET Section are still awaited and therefore decided to send reminder to expedite the same. The case stands deferred and to be relisted on 19.07.2011.			

3	Case No.:13/37/83-ALC1/2009	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:10/81-ALC2/2011 07.06.2011	Status:Approved
	HQ File :01/83/050/00696/AM10/	RLA File :35/24/040/00014/AM10/	Lic.No/Date:3510028373 30.11.2009	Defer Date:
	Decision : The above case was discussed in NC. The observation of NC is as under; NC observed that in a similar case (AA no. 0310446763 dated 17.10.2007), comments from M/o Mines were received vide O.M. No. 4(57)/2007-Met-II/L dated 14.12.2007 in which M/o Mines had recommended to allow import of copper in copper concentrate with 2% wastage. M/o Mines had also advised to consult DC(SSI), MSME in above matter. The comments of MSME has also been obtained in the present case as advised by M/o Mines in which MSME has recommended to allow import of copper in copper concentrate with 2% wastage . The comments of M/o Mines has not been received in the above matter. In view of above, NC decided to ratify the norms of above AA as per written comments of MSME vide U.O. No. 30(15)/2011-ME dated 06.05.2011 as under :- 1.Taking clue from SION C-1503, quantity of copper in Copper Concentrate in Green Black Powder form may be allowed with 2% wastage i.e. as applied by the firm. R/A may take suitable consequential action accordingly.			

4	Case No.:23/50/81-ALC2/2009	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:10/81-ALC2/2011 07.06.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00492/AM10/	RLA File :04/24/040/00269/AM10/	Lic.No/Date:0410111023 25.01.2010	Defer Date:19.07.2011

	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 19.07.2011.			
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5	Case No.:23/25/81-ALC2/2010	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:10/81-ALC2/2011 07.06.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00197/AM11/	RLA File :35/24/040/00032/AM10/	Lic.No/Date:3510029270 24.02.2010	Defer Date:19.07.2011
	Decision : NC decided to send a copy of application again to MSME. The case stands deferred and to be re-listed on 19.07.2011.			

6	Case No.:22/25/81-ALC2/2010			
	HQ File :01/81/050/00196/AM11/			
	Decision : The above case was discussed in NC. The observation of NC is as under; NC observed that in a similar case (AA no. 0310446763 dated 17.10.2007), comments from M/o Mines were received vide O.M. No. 4(57)/2007-Me Comments of M/o Mines have been received in this particular case also vide OM No. 4(31)/2010-Met.III/L dated 21.02.2011 in which they had stated that as fixation of norms for copper anode would result in lower value addition and lower i NC also observed that similar type of cases were (same export and import item of the above firm) discussed in NC-II meeting No. 15/81 dated 10.7.2007 in which the committee considered the comments of M/o Mines and views of E The comments of MSME has also been obtained in the present case as advised by M/o Mines in which MSME has recommended to allow import of copper in copper concentrate with 2% wastage. In view of above, NC decided to ratify the norms of above AA as per written comments of MSME vide U.O. No. 30(15)/2011-ME dated 06.05.2011 as under :- 1.Taking clue from SION C-1503, quantity of copper in Copper Concentrate in Green Black Powder form may be allowed with 2% wastage i.e. as applied by the firm. R/A may take suitable consequential action accordingly			

7	Case No.:15/25/81-ALC2/2010	Party Name:EUROBOND INDUSTRIES PVT. LTD.	Meet No/Date:10/81-ALC2/2011 07.06.2011	Status:Approved
	HQ File :01/81/050/00189/AM11/	RLA File :03/94/040/01026/AM10/	Lic.No/Date:0310563878 10.03.2010	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide U.O. dated 29.06.2011 as under:- 1. Words “4 mm thick” may be suffixed with the description of export product. 2. Net weight of export product may be specified as 117887 Kgs. 3. Thickness of import item at Sl. No. 1 may be modified as 0.5 mm. 4. Quantity of import item at S.No.1 may be allowed as applied for i.e.59797.467 Kgs. inclusive of a wastage of 2% as applied for by the firm. 5. Quantities of import items at S.No.2, 3 & 4 may be allowed as applied for i.e. 62225.305 Kgs., 22302.977 sq.mtrs. & 44605.89 sq.mtrs. respectively inclusive of a wastage of 5% R/A may take suitable consequential action accordingly			

8	Case No.:2/5/81-ALC2/2010	Party Name:MINOX METAL PVT.LTD,	Meet No/Date:10/81-ALC2/2011 07.06.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00011/AM11/	RLA File :07/24/040/00008/AM11/	Lic.No/Date:0710070925 13.04.2010	Defer Date:19.07.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 19.07.2011.			

9	Case No.:1/7/81-ALC2/2010	Party Name:HINDALCO INDUSTRIES LIMITED	Meet No/Date:10/81-ALC2/2011 07.06.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00021/AM11/	RLA File :34/24/040/00023/AM11/	Lic.No/Date:3410026960 05.05.2010	Defer Date:19.07.2011
	Decision : NC observed that the case is under examination of MSME. The case stands deferred and to be relisted on 19.07.2011.			

			Meet No/Date:10/81-ALC2/2011	Status:Deferred and Re-
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10	Case No.:2/7/81-ALC2/2010	Party Name: SUPER CIRCLE AUTO LIMITED	07.06.2011	indexed
	HQ File :01/81/050/00022/AM11/	RLA File :05/24/040/00015/AM11/	Lic.No/Date:0510263721 05.05.2010	Defer Date:19.07.2011
	Decision : The Committee decided to called the firm for Personnal Hearing in next meeting to be held on 19.07.2011.to explain their case. The case stand deferred and to be relisted on 19.07.2011.			
11	Case No.:6/7/81-ALC2/2010	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:10/81-ALC2/2011 07.06.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00026/AM11/	RLA File :09/24/040/00037/AM11/	Lic.No/Date:0910041916 05.05.2010	Defer Date:19.07.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 19.07.2011.			
12	Case No.:9/7/81-ALC2/2010	Party Name:NICO EXTRUSIONS PVT.LTD.	Meet No/Date:10/81-ALC2/2011 07.06.2011	Status:Approved
	HQ File :01/81/050/00029/AM11/	RLA File :03/95/040/00038/AM11/	Lic.No/Date:0310573289 07.05.2010	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of MSME vide U.O. No. 30(125)/2010-ME dated 22.06.2011 as under :- Taking clue from SION C-1575 and C-1627, quantity of import item may be allowed as 1.06 Kg/Kg content in the export product. R/A may take suitable consequential action accordingly			
13	Case No.:21/25/81-ALC2/2010			
	HQ File :01/81/050/00195/AM11/			
	Decision : The above case was discussed in NC. The observation of NC is as under; NC observed that in a similar case (AA no. 0310446763 dated 17.10.2007), comments from M/o Mines were received vide O.M. No. 4(57)/2007-M Comments of M/o Mines have been received in this particular case also vide OM No. 4(31)/2010-Met.III/L dated 21.02.2011 in which they had stated that as fixation of norms for copper anode would result in lower value addition and lower NC also observed that similar type of cases were (same export and import item of the above firm) discussed in NC-II meeting No. 15/81 dated 10.7.2007 in which the committee considered the comments of M/o Mines and views of I The comments of MSME has also been obtained in the present case as advised by M/o Mines in which MSME has recommended to allow import of copper in copper concentrate with 2% wastage. In view of above, NC decided to ratify the norms of above AA as per written comments of MSME vide U.O. No. 30(25)/2011-ME dated 06.05.2011 as under :- 1.Taking clue from SION C-1503, quantity of copper in Copper Concentrate in Green Black Powder form may be allowed with 2% wastage. 2. Import item at Sl.no. 2 may be deleted. R/A may take suitable consequential action accordingly			
14	Case No.:6/19/81-ALC2/2010	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:10/81-ALC2/2011 07.06.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00108/AM11/	RLA File :03/94/040/00362/AM11/	Lic.No/Date:0310585148 27.07.2010	Defer Date:19.07.2011
	Decision : NC decided to withdraw the case as the said case is already approved in NC M.N.no. 04/81 dated 26.04.2011.			
15	Case No.:7/19/81-ALC2/2010	Party Name:A-1 FENCE PRODUCTS CO.PVT.LTD.	Meet No/Date:10/81-ALC2/2011 07.06.2011	Status:Approved
	HQ File :01/81/050/00109/AM11/	RLA File :03/94/040/00367/AM11/	Lic.No/Date:0310585216 27.07.2010	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide U.O. dated 29.06.2011 as under:- 1. Net weight of export product may be modified as “ 348.4 MT” 2. Words “Containing 335MT of Hot dipped Galvanised Welded Pipe” may be specified with quantity of export product. 3. Word “ Relevant” may be prefixed with the description of import item and its quantity may be allowed as 335 MT on net to net basis. R/A may take suitable consequential action accordingly			

16	Case No.:9/19/81-ALC2/2010	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:10/81-ALC2/2011 07.06.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00111/AM11/	RLA File :09/24/040/00098/AM11/	Lic.No/Date:0910042937 30.07.2010	Defer Date:07.06.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 19.07.2011.			

17	Case No.:10/19/81-ALC2/2010	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:10/81-ALC2/2011 07.06.2011	Status:Withdraw
	HQ File :01/81/050/00112/AM11/	RLA File :09/24/040/00122/AM11/	Lic.No/Date:0910042938 30.07.2010	Defer Date:
	Decision : NC decided to withdraw the case as the said case is already approved in NC M.N.no. 04/81 dated 26.04.2011.			

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Case No.:11/19/81-ALC2/2010	Party Name:NICOMET INDUSTRIES LTD.	Meet No/Date:10/81-ALC2/2011 07.06.2011	Status:Approved												
HQ File :01/81/050/00113/AM11/	RLA File :03/95/040/00323/AM11/	Lic.No/Date:0310585933 04.08.2010	Defer Date:												
Decision :NC decided to ratify the norms in respect of the subject advance authorization on repeat basis as per earlier NC decision in M.No. 53/81 dated 29.03.2011 in r/o AA No. 0310526170 dated 29.06.2009 as under:- Export item: Nickel Metal Quantity : 1 Kg Imports items <table><tr><th>S.No.</th><th>Item Description</th><th>Qyr recommended</th></tr><tr><td>1</td><td>Nickel Concentrate (on 100% Nickel Content basis)</td><td>1.096 kg</td></tr><tr><td>2</td><td>Caustic Soda</td><td>0.50 kg</td></tr><tr><td>3</td><td>Solvent (lonquest 801/P507)</td><td>0.05 kg</td></tr></table> R/A may take suitable consequential action accordingly.				S.No.	Item Description	Qyr recommended	1	Nickel Concentrate (on 100% Nickel Content basis)	1.096 kg	2	Caustic Soda	0.50 kg	3	Solvent (lonquest 801/P507)	0.05 kg
S.No.	Item Description	Qyr recommended													
1	Nickel Concentrate (on 100% Nickel Content basis)	1.096 kg													
2	Caustic Soda	0.50 kg													
3	Solvent (lonquest 801/P507)	0.05 kg													

19	Case No.:18/25/81-ALC2/2010	Party Name:EFD INDUCTION LIMITED,	Meet No/Date:10/81-ALC2/2011 07.06.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00192/AM11/	RLA File :07/24/040/00162/AM11/	Lic.No/Date:0710073518 10.08.2010	Defer Date:19.07.2011
	Decision : NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 19.07.2011.			

20	Case No.:1/25/81-ALC2/2010	Party Name:STERA ENGINEERING INDIA PRIVATE LIMITED	Meet No/Date:10/81-ALC2/2011 07.06.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00175/AM11/	RLA File :04/24/040/00117/AM11/	Lic.No/Date:0410116884 01.09.2010	Defer Date:19.07.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 19.07.2011.			

21	Case No.:4/41/81-ALC2/2010	Party Name:KRYFS POWER COMPONENTS LIMITED	Meet No/Date:10/81-ALC2/2011 07.06.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00423/AM11/	RLA File :03/94/040/00426/AM11/	Lic.No/Date:0310590665 01.09.2010	Defer Date:19.07.2011
	Decision : NC observed that the case is under examination of MOS. The case stands deferred and to be relisted on 19.07.2011.			

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Case No.:4/25/81-ALC2/2010	Party Name:UM CABLES LTD.,	Meet No/Date:10/81-ALC2/2011 07.06.2011	Status:Approved
HQ File :01/81/050/00178/AM11/	RLA File :03/95/040/00387/AM11/	Lic.No/Date:0310591101 06.09.2010	Defer Date:
Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIT vide U.O.No 17(74)/2010-IPHW dated 02.05.2011 as under:-			
S.No.	Import item	Import quantity applied for by firm	Import recommended quantity
1	Single Mode optical Fibre	987.088	987.057
2	Polybutylene Terphthalate (PBT)	319.02	313.05
3	HDPE Compound	3557.82	3421.65
4	Thixotropic Jelly Compound (filling)	238.5	238.5
R/A may take suitable consequential action accordingly.			

23	Case No.:35/29/81-ALC2/2010	Party Name:GUJARAT VICTORY FORGING PVT.LTD.,	Meet No/Date:10/81-ALC2/2011 07.06.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00278/AM11/	RLA File :34/24/040/00138/AM11/	Lic.No/Date:3410027919 08.09.2010	Defer Date:19.07.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 19.07.2011.			

24	Case No.:14/41/81-ALC2/2010	Party Name:HINDALCO INDUSTRIES LIMITED	Meet No/Date:10/81-ALC2/2011 07.06.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00433/AM11/	RLA File :34/24/040/00210/AM11/	Lic.No/Date:3410028562 11.11.2010	Defer Date:19.07.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 19.07.2011.			

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Case No.:2/35/81-ALC2/2010	Party Name:HBL POWER SYSTEMS LTD.,	Meet No/Date:10/81-ALC2/2011 07.06.2011	Status:Approved
HQ File :01/81/050/00343/AM11/	RLA File :09/24/040/00229/AM11/	Lic.No/Date:0910044261 12.11.2010	Defer Date:

Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide U.O. dated 29.06.2011 as under:-

1. Quantity of export products alongwith their net export weights may be specified as under:

Nickel Cadmium Batteries (Sintered Plastic Bonded)		
80 KRH 80	60 nos.	16.14 MT
56 KRH 180 P	442 nos.	176.8 MT
85 KRH 130 P (alongwith water cart)	3 nos.	1.2 MT
19 KRH 200	2 nos.	0.31 MT.
25 KRM 220 P (alongwith 5 spare cells)	2 nos.	0.5 MT
80 KRH 130 P	2 nos.	0.77 MT
Total:	511 nos.	195.72 MT

2. Quantities of import items from S.No. 1 to 11 may be on net to net basis as claimed by the firm

3. Quantities of import items from S.No. 12 to 15 may be on net to net basis with accountability clause.

R/A may take suitable consequential action accordingly.

26	Case No.:3/35/81-ALC2/2010	Party Name:HBL POWER SYSTEMS LTD.,	Meet No/Date:10/81-ALC2/2011 07.06.2011	Status:Approved
	HQ File :01/81/050/00344/AM11/	RLA File :09/24/040/00282/AM11/	Lic.No/Date:0910044263 12.11.2010	Defer Date:
Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide U.O. dated 29.06.2011 as under:- - Words "90 cells" may be suffixed with the description of export products at S.Nos. 1 & 2. - Filled weight of batteries at export products S.No. 1 & 2 may be specified as 2325 Kgs. & 480 Kgs. respectively. - Total net weight of export products may be specified as 2805 Kgs. containing 596.7 Kgs. of Silver - Quantity of import item at S.No. 1 namely, Silver Ingots/Sheets/Foils may be allowed as 602.7 Kgs. inclusive of 1% wastage. Used life expired Silver Oxide Zinc Batteries at S.No. 1 of import item may be deleted and may be allowed on net to net basis (ABL-SZ202 -5 Nos./450 Cells & ABL-SZ230-1No./90 Cells) after clearance from Ministry of Environment & Forest. - Quantity of import item at S.No. 2 may be allowed as 1.02 Kgs./Kg. content in the export product. - Quantities of import items at S.No. 3 & 4 may be allowed as 1.05 Kgs./Kg. content in the export product - Quantities of import items from S.No. 5 to 7 may be allowed as applied for inclusive of 5% wastage. The import of Battery is allowed only after necessary clearance from M/o Environment and Forest. R/A may take suitable consequential action accordingly				
27	Case No.:1/41/81-ALC2/2010	Party Name:JAYESH INDUSTRIES LIMITED	Meet No/Date:10/81-ALC2/2011 07.06.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00420/AM11/	RLA File :03/94/040/00734/AM11/	Lic.No/Date:0310601210 12.11.2010	Defer Date:19.07.2011
Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 19.07.2011.				
28	Case No.:4/35/81-ALC2/2010	Party Name:UM CABLES LTD.,	Meet No/Date:10/81-ALC2/2011 07.06.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00345/AM11/	RLA File :03/95/040/00594/AM11/	Lic.No/Date:0310601620 16.11.2010	Defer Date:19.07.2011
Decision : NC observed that the case is under examination of DIT. The case stands deferred and to be relisted on 19.07.2011.				
29	Case No.:6/35/81-ALC2/2010	Party Name:ABIR INFRASTRUCTURE PRIVATE LIMITED	Meet No/Date:10/81-ALC2/2011 07.06.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00347/AM11/	RLA File :05/23/040/00205/AM11/	Lic.No/Date:0510277227 18.11.2010	Defer Date:19.07.2011
Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 19.07.2011.				
30	Case No.:7/35/81-ALC2/2010	Party Name:MPP TECHNOLOGIES PRIVATE LTD.,	Meet No/Date:10/81-ALC2/2011 07.06.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00348/AM11/	RLA File :07/24/040/00309/AM11/	Lic.No/Date:0710075480 18.11.2010	Defer Date:19.07.2011
Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 19.07.2011.				
31	Case No.:18/41/81-ALC2/2010	Party Name:VEER-O- METALS PVT .LTD	Meet No/Date:10/81-ALC2/2011 07.06.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00437/AM11/	RLA File :07/24/040/00320/AM11/	Lic.No/Date:0710075537 22.11.2010	Defer Date:19.07.2011
Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 19.07.2011.				
32	Case No.:9/35/81-ALC2/2010	Party Name:LAXMI ELECTRONICS MOULDS & PRECISION ENGG PLTD.	Meet No/Date:10/81-ALC2/2011 07.06.2011	Status:Approved
	HQ File :01/81/050/00350/AM11/	RLA File :07/24/040/00330/AM11/	Lic.No/Date:0710075641 25.11.2010	Defer Date:
Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of C&PC vide O.m. No 46011/84/2009-PC-II. dated 28.4.2011 as under:-				

	Item to be exported	Quantity
	Plastic moulded components (Heart India A Cover/B cover)	1 kg
	Raw –material recommended for import	Quantity
	1. Relevant polycarbonate resin 2. Relevant QK 1022 Pin Bridge	1.05 kg/kg content in the export product Net to net

33	Case No.:7/41/81-ALC2/2010	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:10/81-ALC2/2011 07.06.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00426/AM11/	RLA File :05/23/040/00241/AM11/	Lic.No/Date:0510278090 26.11.2010	Defer Date:19.07.2011
	Decision : NC observed that the case is under examination of MOS. The case stands deferred and to be relisted on 19.07.2011.			

34	Case No.:9/41/81-ALC2/2010	Party Name:CENTURY METAL RECYCLING PRIVATE LTD.(FORMERLY CENT	Meet No/Date:10/81-ALC2/2011 07.06.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00428/AM11/	RLA File :05/23/040/00203/AM11/	Lic.No/Date:0510278094 29.11.2010	Defer Date:19.07.2011
	Decision : NC observed that the case is under examination of MSME. The case stands deferred and to be relisted on 19.07.2011.			

35	Case No.:12/41/81-ALC2/2010	Party Name:GEM ELECTRO MECHANICALS PVT. LTD.,	Meet No/Date:10/81-ALC2/2011 07.06.2011	Status:Approved
	HQ File :01/81/050/00431/AM11/	RLA File :13/24/040/00023/AM11/	Lic.No/Date:1310033897 30.11.2010	Defer Date:

Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide U.O. dated 29.06.2011 as under:-

Following sizes/ specifications and quantities of export products may be specified:

Specification & Size	Quantity (In Thousand Nos.)
Lead-in-Wire NPS 0.6x29,Du 0.3x13, NiCu 0.2x43	20,000
Lead-in-Wire NPS 0.5x30,Du 0.35x11, NiCu 0.2x51	10,000
Lead-in-Wire NPS 0.4x30-,Du 0.35x11, NiCu 0.2x51	5,000
Lead-in-Wire NPS 0.5x30,Du 0.3x10, NiCu 0.2x44	5,000
Lead-in-Wire NPS 0.6x30,Du 0.35x12, NiCu 0.2x45	5,000
Lead-in-Wire NPS 0.5x30,Du 0.3x12, NiCu 0.18x53	2,000
Lead-in-Wire NPS 0.8x55,Du 0.35x13, NiCu 0.2x52	2,000
Lead-in-Wire NPS 0.5x30,Du 0.3x10, NiCu 0.2x45	10,000
Lead-in-Wire NPS 0.5x30,Du 0.35x14, NiCu 0.2x43	2,000
Lead-in-Wire NPS 0.5x30,Du 0.3x10, NiCu 0.2x48	35,000
Lead-in-Wire NPS 0.4x41,Du 0.3x10, NiCu 0.16x44	220,000
Lead-in-Wire NPC 0.5x25,Du 0.3x10, NiCu 0.175x34	10,000
Lead-in-Wire NPC 0.4x30,Du 0.3x10, NiCu 0.175x47	25,000
Lead-in-Wire NPC 0.7x57,Du 0.35x11, NiCu 0.2x51	20,000
Lead-in-Wire NPC 0.5x28,Du 0.3x10, NiCu 0.17x42	50,000
Lead-in-Wire NPCTA 0.9x45,Du 0.35x14, NiCu 0.2x58	10,000
Lead-in-Wire NPCTA 0.75x45,Du 0.35x14, NiCu 0.2x58	5,000
Lead-in-Wire NPCTA 0.6x30,Du 0.30x14, NiCu 0.17x43	50,000
Lead-in-Wire NPCTA 0.6x25,Du 0.30x10, NiCu 0.17x34	10,000
Lead-in-Wire NPC 0.5x17,Du 0.30x10, NiCu 0.17x34	2,000
Lead-in-Wire NPC 0.75x45,Du 0.35x14, NiCu 0.2x63	2,000
Total	500,000

2. Total net weight of 40763 Kgs may be specified with the total quantity of export product:

3. Word “relevant” may be prefixed with the description of import items at S.Nos. 3 & 4.

4. Taking clue from SIONs C-504, C-1189, C-1202, C-1579, C-1581 & C-1801, quantities of import items at S.Nos.1 to 5 may be allowed as. 16130.6 Kgs., 6479 Kgs., 19013.4 Kgs., 1057.5 Kgs & 88.6 Kgs respectively.

R/A may take suitable consequential action accordingly

36	Case No.:11/41/81-ALC2/2010	Party Name:KRYFS POWER COMPONENTS LIMITED	Meet No/Date:10/81-ALC2/2011 07.06.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00430/AM11/	RLA File :03/94/040/00795/AM11/	Lic.No/Date:0310604337 03.12.2010	Defer Date:19.07.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 19.07.2011.			

37	Case No.:22/41/81-ALC2/2010	Party Name:VINDHYA TELELINKS LTD.,	Meet No/Date:10/81-ALC2/2011 07.06.2011	Status:Approved
	HQ File :01/81/050/00441/AM11/	RLA File :11/24/040/00057/AM11/	Lic.No/Date:1110023696 07.12.2010	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DOT vide I.D. no. 15-02/2010-IP-Vol.I dated 29.4.11 as under:-			
	Sl No	Items	Percentage wastage and quantity to be allowed	
			% wastage	Quantity
	1	Continuous Cast Copper Wire Rod	1%	137180.77 KG
	2	Polyethylene	2%	57558.65 KG
	R/A may take suitable consequential action accordingly			

38	Case No.:12/42/81-ALC2/2010	Party Name:MOLEX (INDIA) PRIVATE LIMITED,	Meet No/Date:10/81-ALC2/2011 07.06.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00459/AM11/	RLA File :07/24/040/00347/AM11/	Lic.No/Date:0710075917 09.12.2010	Defer Date:19.07.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 19.07.2011.			

39	Case No.:28/41/81-ALC2/2010	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:10/81-ALC2/2011 07.06.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00447/AM11/	RLA File :05/23/040/00268/AM11/	Lic.No/Date:0510280333 24.12.2010	Defer Date:19.07.2011
	Decision : NC observed that the case is under examination of MOS. The case stands deferred and to be re-listed on 19.07.2011.			

40	Case No.:1/44/81-ALC2/2010	Party Name:MAN INDUSTRIES (INDIA) LTD.	Meet No/Date:10/81-ALC2/2011 07.06.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00469/AM11/	RLA File :03/95/040/00656/AM11/	Lic.No/Date:0310609067 03.01.2011	Defer Date:19.07.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 19.07.2011.			

41	Case No.:4/44/81-ALC2/2010	Party Name:POWERTREK INDUSTRIES	Meet No/Date:10/81-ALC2/2011 07.06.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00472/AM11/	RLA File :09/24/040/00461/AM11/	Lic.No/Date:0910045062 05.01.2011	Defer Date:19.07.2011
	Decision : NC decided to refer the case to MSME for comments. The case stands deferred and to be re-listed on 19.07.2011.			

42	Case No.:2/44/81-ALC2/2010	Party Name:KEC INTERNATIONAL LTD.	Meet No/Date:10/81-ALC2/2011 07.06.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00470/AM11/	RLA File :03/94/040/00846/AM11/	Lic.No/Date:0310609821 06.01.2011	Defer Date:19.07.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 19.07.2011.			

43	Case No.:5/44/81-ALC2/2010	Party Name:PRECISION SHEET METAL WORKS (P) LTD.,	Meet No/Date:10/81-ALC2/2011 07.06.2011	Status:Deferred and Re-indexed
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	HQ File :01/81/050/00473/AM11/	RLA File :07/24/040/00371/AM11/	Lic.No/Date:0710076688 12.01.2011	Defer Date:19.07.2011
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 19.07.2011.			

44	Case No.:6/50/81-ALC2/2010	Party Name:PARAMOUNT COMMUNICATIONS LTD.	Meet No/Date:10/81-ALC2/2011 07.06.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00552/AM11/	RLA File :05/24/040/00333/AM11/	Lic.No/Date:0510281294 12.01.2011	Defer Date:19.07.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 19.07.2011.			

45	Case No.:7/50/81-ALC2/2010	Party Name:TORRENT CABLES LTD.	Meet No/Date:10/81-ALC2/2011 07.06.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00553/AM11/	RLA File :08/24/040/00324/AM11/	Lic.No/Date:0810095940 01.02.2011	Defer Date:19.07.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 19.07.2011.			

46	Case No.:15/50/81-ALC2/2010	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:10/81-ALC2/2011 07.06.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00561/AM11/	RLA File :04/24/040/00287/AM11/	Lic.No/Date:0410121251 02.02.2011	Defer Date:19.07.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 19.07.2011.			

47	Case No.:8/50/81-ALC2/2010	Party Name:DIAMOND ENGINEERING (CHENNAI) PVT LTD	Meet No/Date:10/81-ALC2/2011 07.06.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00554/AM11/	RLA File :04/24/040/00308/AM11/	Lic.No/Date:0410121798 22.02.2011	Defer Date:19.07.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 19.07.2011.			

48	Case No.:9/50/81-ALC2/2010	Party Name:C & S ELECTRIC LIMITED	Meet No/Date:10/81-ALC2/2011 07.06.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00555/AM11/	RLA File :05/23/040/00308/AM11/	Lic.No/Date:0510284517 22.02.2011	Defer Date:19.07.2011
	Decision : NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 19.07.2011.			

49	Case No.:10/50/81-ALC2/2010	Party Name:PREMIER INDUSTRIAL CORPORATION LIMITED	Meet No/Date:10/81-ALC2/2011 07.06.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00556/AM11/	RLA File :03/95/040/00560/AM11/	Lic.No/Date:0310617210 22.02.2011	Defer Date:19.07.2011
	Decision : NC observed that the case is under examination of MOS. The case stands deferred and to be relisted on 19.07.2011.			

50	Case No.:14/50/81-ALC2/2010	Party Name:SWASTIK PIPES LTD	Meet No/Date:10/81-ALC2/2011 07.06.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00560/AM11/	RLA File :05/24/040/00322/AM11/	Lic.No/Date:0510284564 23.02.2011	Defer Date:19.07.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 19.07.2011.			

51	Case No.:13/50/81-ALC2/2010	Party Name:KOTAK URJA PVT. LTD.	Meet No/Date:10/81-ALC2/2011 07.06.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00559/AM11/	RLA File :07/24/040/00470/AM11/	Lic.No/Date:0710077559 24.02.2011	Defer Date:19.07.2011
	Decision : : NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 19.07.2011			

52	Case No.:16/50/81-ALC2/2010	Party Name:ABIR INFRASTRUCTURE PRIVATE LIMITED	Meet No/Date:10/81-ALC2/2011 07.06.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00562/AM11/	RLA File :05/23/040/00336/AM11/	Lic.No/Date:0510284584 24.02.2011	Defer Date:19.07.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 19.07.2011.			

53	Case No.:17/50/81-ALC2/2010	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:10/81-ALC2/2011 07.06.2011	Status:Approved
	HQ File :01/81/050/00563/AM11/	RLA File :03/94/040/01030/AM11/	Lic.No/Date:0310617885 24.02.2011	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DHI vide U.O.. no. 3(15)/2010/TSW(B) dated 20.6.11 as under:- 1. Net weight per set of export product may be indicated as 135987 Kg. 2. Quantity of import item No. 1 may be reduced to 297733 kg. including 10% wastage 3. Import item No. 2 to 4 may be allowed as applied by the firm. R/A may take suitable consequential action accordingly			

54	Case No.:18/50/81-ALC2/2010	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:10/81-ALC2/2011 07.06.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00564/AM11/	RLA File :03/94/040/01035/AM11/	Lic.No/Date:0310617887 24.02.2011	Defer Date:19.07.2011
	Decision : NC decided to send a letter to firm to submit requisite information as per written comments of DHI vide U.O. No 3(15)/2010/TSW(B) dated 206.2011(copy enclosed). The case stands deferred and to be re-listed on 19.07.2011.			

55	Case No.:19/50/81-ALC2/2010	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:10/81-ALC2/2011 07.06.2011	Status:Approved
	HQ File :01/81/050/00565/AM11/	RLA File :03/94/040/01052/AM11/	Lic.No/Date:0310618125 25.02.2011	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DHI vide U.O.. no. 3(15)/2010/TSW(B) dated 20.6.11 as under:- 1. Total Net weight export products may be indicated as 53055 Kg. 2. Quantity of import item No. 1 may be reduced to 39743 kg. including 1% wastage 3. Combined CIF value of import item No. 2 to 13 may be restricted to 15% of FOB value of export. R/A may take suitable consequential action accordingly			

56	Case No.:1/3/81-ALC2/2011	Party Name:OIL COUNTRY TUBULAR LIMITED	Meet No/Date:10/81-ALC2/2011 07.06.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00011/AM12/	RLA File :09/24/040/00587/AM11/	Lic.No/Date:0910046271 06.04.2011	Defer Date:19.07.2011
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 19.07.2011.			

57	Case No.:2/3/81-ALC2/2011	Party Name:MAHARASHTRA SEAMLESS LTD	Meet No/Date:10/81-ALC2/2011 07.06.2011	Status:Approved
	HQ File :01/81/050/00012/AM12/	RLA File :05/24/040/00425/AM11/	Lic.No/Date:0510287935 08.04.2011	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide U.O. dated 29.06.2011 as under:- Advance Authorisation is ratified as per SION C-1884 for engineering products. R/A may take suitable consequential action accordingly			

58	Case No.:3/3/81-ALC2/2011	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:10/81-ALC2/2011 07.06.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00013/AM12/	RLA File :05/23/040/00016/AM12/	Lic.No/Date:0510288079 15.04.2011	Defer Date:19.07.2011
	Decision : NC observed that the case is under examination of MOS. The case stands deferred and to be relisted on 19.07.2011			

PART –AR –DEFERRED

S. No. 29

CASE NO. AR- 79	M/s. Abir Infrastructure Pvt. Ltd., Gurgoan
Meeting No. 10/81	F.No.01/81/050/157/AM10/DES-II
Dated: 07.06.2011	Advance Licence No. 05102448276 dated 25.08.2009
	RLA's F.No.05/23/040/0023/AM10

Decision : NC decided to examine the case on file as it seems to be a drastic change in export and import items from the initial application of the firm.

PART – C –DEFERRED

Sl. No. 10

Case No. C-27	M/S Carborundum Universal Ltd., Hosur
Meeting No. 10/81	F.No.01/80/162/975/AM10/DES-II
Dated: 07.06.2011	

Decision :NC observed that comments of EEPC is still awaited. The case stands deferred and to be relisted on 19.07.2011

Sl. No. 11

Case No. C-28	M/S Welspun Gujarat Stahl Rohren Ltd., received through EEPC India, Kolkata
Meeting No. 10/81	F.No.01/81/162/660/AM10/DES-II
Dated: 07.06.2011	

Decision : NC observed that reply from other manufacturing unit regarding furnishing of industry data is still awaited. The case stands deferred and to be relisted on 19.07.2011

S.NO. 12

Case No. C -3	M/s B. C .Instruments, Udyog Nagar through O/O The D.C(KFTZ),Gandhidham-Kutch
Meeting No. 10/81	F.No.01/81/162 /0033/AM10/DES-II
Dated: 07.06.2011	.

Decision : NC observed that reply from the firm has been received and being forwarded to MSME. The case stands deferred and to be relisted on 19.07.2011

S. No. 13

CASE NO. C- 29	M/s. Dolphin Die Cast (P) Ltd., Bangalore
Meeting No. 10/81	F.No.01/81/162/153/AM11/DES-II
Dated: 07.06.2011	

Decision : NC observed that comments of EEPC is still awaited. The case stands deferred and to be relisted on 19.07.2011

S. No. 14

CASE NO. C- 30	M/s. Nile Limited, Hyderabad
Meeting No. 10/81	F.No.01/81/162/751/AM11/DES-II
Dated: 07.06.2011	

Decision : NC decided to forward a copy of application again to MSME. The case stands deferred and to be relisted on 19.07.2011.
